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(2006) 07 P&H CK 0237

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No''s. 38897-98 of 2005 and Criminal Miscellaneous No. 300-MA of 2005

Ramesh Kumar APPELLANT

Vs

Gurcharan Singh and others RESPONDENT

Date of Decision: July 13, 2006

Hon'ble Judges: H.S. Bedi. Actg, C.J; Ranjit Singh, J

Bench: Division Bench

Advocate: J.K. Goel, for the Appellant;

Judgement

@JUDGMENTTAG-ORDER

1. We have heard the learned counsel for the appellant. We find that this matter had been instituted in 1997 and till he date of the dismissal of he complaint on 21.2.2004, the accused had not even put in appearance before the trial Court. We are, therefore, of the opinion that merely because the appellant had defaulted on one date, was not a ground under which complaint ought to have been dismissed. We accordingly set-aside the order dated 21.2.2004 and direct the trial Court to proceed with the matter in accordance with law. The appellant shall appear before the trial Court on 14.9.2006.